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(PART-I, SECTION-1)

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

PUBLIC NOTICE NO. 9 (RE-99)/1997-2002

NEW DELHI: 19.5.99

In exercise of powers conferred under paragraph 4.11 of the Export and Import Policy, 1997-2002, as notified in the Gazette of India extraordinary, Part-II- Section 3 – Sub- section (ii) vide S.O No. 283(E) dated 31.3.97, the Director General of Foreign Trade hereby makes the following amendment in the Handbook of Procedures (Vol.1) (RE-99), 1997-2002.

1. The following shall be added as paragraph 4.35.

Exporters eligible for green card in terms of paragraph 4.23 and 14.4 of the Policy may apply for the same in the application form given in Appendix- 56. Such application shall be filed with Regional Licensing Authorities under whose jurisdiction the Head office/Registered Office of the firm/company is located. The green card holders shall be eligible for issuance of automatic licence in terms of paragraph 4.26. They shall also be eligible for other benefits as may be announced from time to time.

2. In the paragraph 4.26 of the Policy, the word and expression "and green card holders' shall be inserted after the word and expression "Star Trading House".

3. The following shall be added as Appendix- 56 after Appendix- 55.

APPENDIX - 56

APPLICATION FORM FOR ISSUANCE OF GREEN CARD

FOR OFFICIAL USE

File No.:----- Date:-----

Please see paragraph 4.23, 14.4 of the Policy and paragraph 4.35 of the Handbook.

1. Name of the applicant :.....

2. Address of the applicant :.....

(Registered Office in :.....

case of companies, :.....

and Head Office for :.....

others)

Tele No.:.....

Fax No :.....

E.Mail No.....

3. IEC No.Date of Issue Issuing Authority

4. Permanent Account Number (PAN) of Income Tax

Issuing Authority Date of Issue

5. No & Date of SSI Registration/..... Issuing

Industrial Licence/ IEM Authority

Others (specify)

OR

6. ISO 9000 (Series) or IS/ISO 9000 (Series) or ISO 14000 (Series) or HACCP or WHO-GMP or SEI-CMM level 2 certification No
..... date

7. RCMC No. Date of Issue

Valid upto Issuing Authority

8. Details of Directors/Partners/Proprietor/Karta to be given in the following manner:

(a) Name

(b) Father's Name

(c) Residential
address

(d) E. Mail address

(c) Telephone

(Note): Attach extra sheet wherever required)

Place: Signature of the Director/Partner

Proprietor/Karta

Date:..... Name

Designation

-

Documents to be enclosed with the application form

- a. A copy of SSI Registration/ Industrial Licence/IEM and a copy of Chartered Accountant/Cost accountant certificate certifying that the applicant has exported more than 50% of its production in the preceeding year.

OR

A copy of quality certification as mentioned in column 6.

- b. A certificate from Chartered Accountant /Cost Accountant certifying the FOB value of exports in preceeding year in the form given in Appendix-26.

This issues in public interest.

(R.V.Jha)

Director General of Foreign Trade

Copy to all concerned,

By orders etc.

(Ajay Sahai)

Jt. Director General of Foreign Trade

(F.No.01/94/180/84/AM00/Pol.IV)